

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Civil Contempt Petition No.220/01

In

Original Application No. 766/2001

Panch Dev & Ors Vs. Smt. Teenu Joshi

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have heard Shri N.L.Srivastava learned counsel for the applicant and Shri R.C.Joshi learned counsel appearing for the respondents.

This contempt application has been filed for punishing respondents for wilfully disobeying the direction of this Tribunal contained in order dated 8.6.01 passed in OA 766/01. Shri Joshi has submitted that the order of this Tribunal has been complied with and applicants have been granted benefits of A.C.P. Scheme vide order dated 30.1.2002. A copy of the order has been placed before us, perusal of which shows that the applicants have granted the benefits of the scheme as Assistant Instructors.

In the circumstances, as the order has already been complied with, it does not appear necessary to keep this application pending. The contempt application is accordingly dismissed. Notices are discharged.

A copy of the compliance order shall be kept on record and shall also be supplied to the counsel for the applicant. No costs.

MEMBER(A)

VICE CHAIRMAN

Dated: 7th feb: 2002

Uv/